

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY: PRADEEP MASSEY & ORS V/S CAPITAL INFRATECHOMES PVT LTD

SECTION: 7 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : SH. SANTOSH GUPTA ALONGWITH  
SH. D. ANAND, ADVS.

COUNSEL FOR RESPONDENT : SH. S.K. MISHRA, ADV.

CP NO. (IB) 379/ALD/2019

The matter was taken up today through Video Conferencing.

Heard Santosh Gupta alongwith Sh. Sh. D. Anand, Advocates for the Petitioner and Sh. S.K. Mishra, Advocate for the Respondent through video conferencing.

In view of the order passed by Hon'ble Supreme Court in the matter of "**Manish Kumar v/s Union of India and another (Writ petition (C) No. 26 of 2020**" dated 19.01.2021, in which the Hon'ble Apex Court upheld the IBC (Amendment) Act, 2020, the present petition is dismissed as having become infructuous.

— Sd —

Dated : 02.08.2021

JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)